

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4190  
ANSWERED ON:03.08.2009  
WORKERS OF CLOSED INDUSTRIAL UNITS IN DELHI  
Rawat Shri Ashok Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of facilities provided and the steps taken to safeguard the interests of the labourers/workers working in the closed/proposed to be closed industrial units in Delhi in the wake of the direction issued by the Supreme Court in this regard;
- (b) whether the Union Government has received any complaints/representations from the labourers/workers regarding rejection of service, benefits;
- (c) if so, the details thereof during each of the last three years and the current year; and
- (d) the remedial action taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): The Government of NCT of Delhi has informed that in view of Supreme Court of India orders some industrial units had to close their operations in Delhi. The Supreme Court while giving such orders had given comprehensive directions for compensating affected workers. The Labour Department, Government of NCT of Delhi was rendered 'non-est' in this regard as far as provisions in the labour laws are concerned.
- (b) to (d): No, Madam. The Union Government has not received any complaint/ representation from the workers regarding rejection of service benefits in the closed industrial units in Delhi in the wake of the direction issued by the Supreme Court in this regard.